

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4258  
TO BE ANSWERED ON 20<sup>TH</sup> DECEMBER, 2024**

**HEALTH FACILITIES IN ODISHA**

**4258: SHRI ANANTA NAYAK:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government provides land and other facilities to private hospitals across the country at concessional rates, if so, the details thereof, State-wise including Odisha and particularly Keonjhar district;
- (b) the mechanism followed by the Government for allocating the land and providing facilities at nominal rates;
- (c) whether majority of hospitals which have been provided land at concessional rates are not following the rules designated by the Government for being the beneficiary of cheap land and facilities; and
- (d) if so, the details thereof along with the steps taken/proposed to be taken by the Government against such hospital authorities?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (d): 'Health' being a State subject, the details of land and other facilities provided by State Governments to private hospitals at concessional or nominal rates and mechanism thereof are not maintained centrally.

The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 (CE Act) and notified Clinical Establishments (Central Government) Rules, 2012 thereunder to provide for registration and regulation of Government (except those of Armed Forces) as well as private clinical establishments belonging to recognized systems of medicine. The CE Act is to be adopted and implemented by the State Governments for the same to be applicable in their jurisdiction. The States / UTs which have adopted CE Act are primarily responsible for regulating the hospitals including private hospitals as per provisions of the Act and Rules made thereunder. As per CE Act, the clinical establishments are required to fulfill the conditions of minimum standards of services provided, minimum requirement of personnel, maintenance of records and display rates charged by the establishment at a conspicuous place. The CE Act also provides for cancellation of registration of hospitals, if the provisions of the Act are not complied with. The clinical establishments in the States, which have not adopted & implemented the CE Act, are registered and regulated by the State Acts.

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